

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA),
Indiranagar,
Bangalore- 560 038.

Dated: 31/1/87

APPLICATION NO 1531 /86 (T)

W.P.No. 15317/85

APPLICANT

VS

RESPONDENTS

Shri T. Navaneetha Krishna

To

The Chief Workshop Engineer, SC Ry, Secunderabad
& another

1. Shri T. Navaneetha Krishna
Junior Shop Superintendent
Wagon Shop, South Central Railway
Hubli, Dist. Dharwar

2. Shri R.U.Goulay
Advocate
90/1, 2nd Block
Thyagarajanagar
Bangalore -560 028

3. The Chief Workshop Engineer
South Central Railway
Secunderabad (A.P)

4. The Additional Chief Mechanical Engineer
South Central Railway Workshops
Hubli, Dist, Dharwar

5. Shri M. Sreerangaiah
Railway Advocate
3,S.P. Buildings, 10th Cross
Cubbonpet Main Road
Bangalore -560 002

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~STRAK~~

~~ORDER~~ passed by this Tribunal in the above said application
on 29-10-87.

RECEIVED

(5 cmis 4/11/87)

Diary No. 1373/CR/87

On Date: 6/11/87 8

Encl: as above.

B.V. Venkatesh
DEPUTY REGISTRAR
(JUDICIAL)

9C

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

DATED THIS THE 29TH DAY OF OCTOBER, 1987

Present: Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman
and
Hon'ble Shri L.H.A. Rego, Member (A)

APPLICATION NO. 1531/1986

Sri T. Navaneetha Krishna,
Major, Jr. Shop Superintendent,
Wagon shop, South Central Railway,
Hubli, Dist. Dharwad.

.... Applicant.

(Shri R.U. Goulay, Advocate)

v.

1. The Chief Workshop Engineer,
South Central Railway,
Secunderabad.

2. The Additional Chief Mechanical Engineer,
South Central Railway, Workshops,
Hubli, Dist. Dharwad.

Respondents.

(Shri M. Sreerangaiah, Advocate).

This application having come up for hearing to-day,
Vice-Chairman made the following:

O R D E R

This is a transferred application and is received from
the High Court of Karnataka under Section 29 of the
Administrative Tribunals Act, 1985.

2. The applicant, a member of a Scheduled Caste, had
sought for a directions to the respondents to promote him
to the posts of Junior Shop Superintendent (JSS) and shop
Superintendent (SS) in the wagon shop against the quota
reserved to members of Scheduled Castes on diverse grounds.



3. In resisting the application, the respondents have filed their reply.

4. After arguments the case had practically concluded, Shri R.U. Goulay, learned Counsel for the applicant, prays for permission to withdraw this application with liberty reserved to him to approach the authorities or file a fresh application in the matter. Shri M. Sreerangaiah, learned Counsel for respondents, in our opinion, rightly does not oppose the request of Shri Goulay. Even otherwise, we consider it proper to grant the request of Shri Goulay. We, therefore, dismiss this application as withdrawn by the applicant, reserving him liberty to approach the authorities or make a fresh application in the matter. But, in the circumstances of the case, we direct the parties to bear their own costs.

Sd/-

Vice-Chairman 29/8/87

Sd/-

Member (A) 29/8/87

- True Copy -

bsv/Mrv.



Ex-Verbal record of
DEPUTY REGISTRAR
CENTRAL ADMINISTRATIVE TRIBUNAL (311)
ADDITIONAL BENCH
BANGALORE